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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 122-L.—6th February, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 4 of 2017

THE EAST KOLKATA WETLANDS (CONSERVATION AND MANAGEMENT) (AMENDMENT) BILL, 2017.

**A
BILL**

to amend the East Kolkata Wetlands (Conservation and Management) Act, 2006.

WHEREAS it is expedient to amend the East Kolkata Wetlands (Conservation and Management) Act, 2006, for the purpose and in the manner hereinafter appearing;

West Ben. Act VII
of 2006.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the East Kolkata Wetlands (Conservation and Management) (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The East Kolkata Wetlands (Conservation and Management)
(Amendment) Bill, 2017.*

(Clause 2.)

Amendment of
section 3 of West
Ben. Act VII of
2006.

2. For sub-section (2) of section 3 of the East Kolkata Wetlands (Conservation and Management) Act, 2006, the following sub-section shall be substituted:—

“(2) The Authority shall consist of the following Members:—

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|--|-------------------|
| (i) Minister-in-Charge, Department of Environment, Government of West Bengal, | Chairperson; |
| (ii) the Chief Secretary to the Government of West Bengal, | Member; |
| (iii) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Environment, Government of West Bengal, | Member-Secretary; |
| (iv) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Land and Land Reforms and Refugee Relief and Rehabilitation, Government of West Bengal, | Member; |
| (v) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Fisheries, Government of West Bengal, | Member; |
| (vi) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Forests, Government of West Bengal, | Member; |
| (vii) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of <i>Panchayats</i> and Rural Development, | Member; |
| (viii) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Irrigation and Waterways, | Member; |
| (ix) the Additional Chief Secretary or the Principal Secretary or the Secretary, as the case may be, Department of Tourism, | Member; |
| (x) four experts to be nominated by the State Government each in the areas of wetland ecology, hydrology, fisheries and socio-economics, | Members.” |

*The East Kolkata Wetlands (Conservation and Management)
(Amendment) Bill, 2017.*

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to modify the composition of the East Kolkata Wetlands Management Authority by way of amending sub-section (2) of section 3 of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Ben. Act VII of 2006), for the purpose of effective management and proper implementation of the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 6th February, 2017.

SOVAN CHATTERJEE,
Member-in-Charge.

By order of the Governor.

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*